

ITEM NO.6

Revised*
COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).517/2018

ABDUL RAHEMAN DHANTIYA @ KANKATTO @ JAMBURO

Appellant(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(ONLY I.A. NO. 139386 OF 2022 (APPLICATION FOR BAIL) BEHALF OF THE APPELLANT NO. 5 IN CRIMINAL APPEAL NOS. 522-526 OF 2018 IS TO BE LISTED BEFORE THE HON'BLE COURT)

WITH

I.A. NO. 139386 OF 2022 in CrI.A. No. 522-526/2018 (II-B)
(IA No. 139386/2022 - APPLICATION FOR PERMISSION)

Date : 15-12-2022 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s)

Mr. S Nagamuthu, Sr. Adv.
Ms. Qurratulain, AOR
Mr. T. Hari Hara Sudhan, Adv.
Mr. A.S. Vairavan, Adf.
Mr. R. Sudhakaran, Adv.
Mr. G.R. Vikash, Adv.
Mr. Salman Charkha, Adv.

Mrs. Pragya Baghel, AOR

Mr. Abhimanue Shrestha, AOR

For Respondent(s)

Mr. Tushar Mehta, SG
Ms. Swati Ghildiyal, AOR
Ms. Ruchi Kohli, Adv.
Ms. Srishti Mishra, Adv.
Ms. Devyani Bhatt, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

I.A. NO. 139386 OF 2022 in CrI.A. No. 522-526/2018

- 1 The application for bail has been filed by Faruk @ Haji Bhuriyo (Accused No 4) in Sessions Case 79 of 2009. The applicant was convicted of offences punishable under Sections 302, 307, 323, 324, 325, 326, 332, 434, 395, 397, 143, 147, 148, 153/A, 186 and 188 read with Sections 120B and 149 of the Indian Penal Code 1860 and Sections 141, 150, 151 and 152 of the Indian Railways Act 1989, Sections 3 and 4 of Prevention of Damage to Public Property Act 1984 and Section 135(1) of the Bombay Police Act 1951 and sentenced him to suffer imprisonment for life.
- 2 The High Court dismissed the appeal on 9 October 2017.
- 3 The applicant has sought bail on the ground that he has been in custody since 18 November 2004 and has undergone imprisonment for about seventeen years.
- 4 Having regard to the facts and circumstance of the present case and the role attributed to the applicant, we direct that the applicant be released on bail, subject to such terms and conditions as may be imposed by the Sessions Court.
- 5 The application is accordingly disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**

(*Revised for appearances)

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S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).517/2018

ABDUL RAHEMAN DHANTIYA @ KANKATTO @ JAMBURU

Appellant(s)

VERSUS

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- 2 The High Court dismissed the appeal on 9 October 2017.
- 3 The applicant has sought anticipatory bail on the ground that he has been in custody since 18 November 2004 and has undergone imprisonment for about seventeen years.
- 4 Having regard to the facts and circumstance of the present case and the role attributed to the applicant, we direct that the applicant be released on bail, subject to such terms and conditions as may be imposed by the Sessions Court.
- 5 The application is accordingly disposed of.

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DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**